		(6)	<b>建筑设施,在1967年</b>
Serial No. of Order	Date of Order	Order with Signature	Office note as to action ( if any ) taken on order
LA CONTROLLO CONTRA	1120/2		A CONTRACTOR OF THE PARTY OF TH
3	25.1.95	shall thereafter be regularised against	
		available vacancies in order of seniorit	
4			Y •
		It is mentioned by Shri Mohapatra that	
		this scheme has wery recently been	
		received by Respondent 2 and steps have	
		been taken to implement the same.	
		Shri Ashok Mishra, learned Sr. Standing	
		Counsel for respondents, however, has	6
		no knowledge of this and requested for	
		time to file a counter.	
		In view of the clear position	
		stated on behalf of the applicants it	
		is not considered necessary to hold up	
		the disposal of this case. The following	Rodunne 3, 21. 25-1-
		directions may therefore, be noted for	
		compliance by the respondents:	4 com N. Oldm
		In case any scheme has been	7 77 70 70
		approved and in the process of implementa	- may be given to petitioner? course
		tion as stated by the applicants, the	
		claims of the present petitioners may	and also to Region
		be considered as per its provisions in	the repose of
		terms of their seniority and in keeping	our and the
		with the directions contained in Original	772001-1-
		Application Nos. 224, 225, 226 & 227 of 1994	
	y .	and O.A. Nos.235 and 236 of 1991. within	
		60 days from the date of receipt of a	30/198
		copy of these orders.	
		The application is thus disposed	2.0(7)
		of. No costs.  MEMBER (ADMENISTRATIVE)	
		MEMBER (ADMANISTRATIVE)	
			Osd 200. 3 dt 251.95
			Copy of order may be given to look his coun
			Copy of and well
			given to look he found
			0 11
			Much
			30.195
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